

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.240/2002

Date of order: 23.9.2002

1. Gokul Chand Gurjar, S/o Sh.Prem Singh Gurjar,
2. Shiv Bali Ram, S/o Sh.Bahadur Ram,
3. Mikhil Kujar, S/o Sh.Pandra Kujar,
4. Bina Majhi, S/o Sh.Dukhu Majhi.
5. Samru Singh, S/o Sh.Bhagroti Singh,
6. Guru Charan Majhi, S/o Sh.Ram Majhi.
7. Ramesh Minj, S/o Sh.Kalmate Minj
8. Ram Murmu, S/o Sh.Singhrai Murmu,
9. Gujru Manto, S/o Sh.Manku Mahto.
10. Goyiya Saren, S/o Sh.Ramjeet Saren.
11. Jai Ram Kujur, S/o Sh.Louise Kujur.
12. Shyam Charan Tudu, S/o Shri Masang Tudu.
13. Raj Mangal Singh, S/o Sh.Ram Dayal Singh.
14. Chhotu Hembrom, S/o Sh.Bhojay Hembrom.
15. Thakara Ram Gurjar, S/o Sh.Goru Ram Gurjar.
16. Yad Ram Gurjar, S/o Shri Chhotu Ram Gurjar.
17. Ram Niwas Gurjar, S/o Sn.Surja Ram Gurjar.
18. Rajendra Kumar, S/o Shri Bhagwan Sahai.
19. Ram Avtar Gujar, S/o Shri Rameshwar Lal Gujar.
20. Maamraj Gurjar, S/o Shri Harbhakta Gurjar.
21. Kalash Gurjar, S/o Sh.Girdhari Lal Gurjar.
22. Ram Karan Gurjar, S/o Sh.Ram Gurjar.
23. Prahlad Gurjar, S/o Sh.Sultan Ram.
24. Ratan Lal Murumu, S/o late Sh.Dukhu Murmu.
25. Sokha, S/o Sh.Sawajee.
26. Bhera, S/o Shri Rupa Ram Ji.
27. Bhera Meena, S/o Sh.Sawa Meena.
28. Bhaga Meena, S/o Sh.Nandaji Meena.
29. Bhagga S/o Sh.Ramaji.



30. Babru Mal Meena, S/o Jetaji Meena.

31. Logger Meena, S/o Sh.Netaji Meena.

32. G.C.Bhakat, S/o Shri Vinod Bhakat,

All are residents of C/o Atomic Minerals Division Camp
P.O.Diara, Khandela, Distt.Sikar and posted as Casual
Labour Temporary Status (CLTS).

...Applicants.

Vs.

1. Union of India through the Secretary, Deptt.of Atomic
Energy, Govt of India, New Delhi.

2. Director, Deptt. of Atomic Energy, Atomic Mineral
Division, 1-10-153-156 Begumpet, Hyderabad.

3. Regional Director Deptt of Atomic Energy, Atomic Minerals
Directorate of Exploration & Research, Western Region, C-
31, Dev Nagar, Tonk Road, Jaipur.

...Respondents.

Mr.S.S.Sharma - Counsel for applicants.

CORAM:

Hon'ble Mr.M.L.Chauhan, Judicial Member.

ORDER (ORAL)

The learned counsel for the applicant submits that he
wants to withdraw the O.A with the liberty to file a fresh O.A
on the same cause of action as he could not file certain
documents. The prayer granted. The applicant is permitted to
file a fresh O.A and this O.A is dismissed as withdrawn. M.A
No.371/02 has become infructuous.


(M.L.Chauhan)

Member (J)